

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes Sir, However, ITI is experiencing difficulties in this regard mainly on account of the ongoing competitive environment as a result of which the prices of telecom equipment have come down.

(b) The production capacity is defined in terms of finished products but in

telecom sector changes in product mix, technology, level of integration, the stages of product life cycle etc. considerably influence the capacity of a unit. It is, therefore, difficult to arrive at the exact production capacity of the different units for various products of the Company. Details of the actual production during the last two years, unit-wise and year-wise are as under:—

Unit	Target (1993-94) (Rs.in crores)	Actual	Target (1994-95) (Rs.in crores)	Actual
Bangalore	467	352	491.00	227.42
Electronic	182	173	140.00	98.44
City Unit Naini	218	284	200.00	133.46
Rae Bareli	180	130	164.00	87.35
Mankapur	318	390	363.00	296.31
Palakkad	146	160	175.00	115.22
Srinagar	1	1	1.00	1.26
I&M and others	8	30	86.00	26.10
TOTAL :	1520	1520	1620.00	985.56

(c) Securing adequate orders and their suitable execution in the competitive environment is the responsibility of the Management of ITI.

However, with a view to optimally utilising the capacity of its own PSUs viz. ITI & HTL as also to keep these PSUs commercially viable, DOT is following a policy under which 30 to 35% of DOT orders, for the items manufactured by these companies, are kept reserved for them.

Simultaneously, the Government has also advised ITI to diversify their products and customers even through foreign collaborations or by forming Joint Venture Companies, wherever necessary. The Government always suitably supports such moves as are likely to improve the overall health and productivity of its PSUs, including ITI Ltd.

NHRC's Demand for Amending Indian Prisons Act, 1894

271. SHRI RAMDAS AGARWAL:
SHRI CHATURANAN
MISHRA:
SHRI GURUDAS DAS
GUPTA:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the National Human Right Commission (NHRC) has demanded for updating and amending the outdated Indian Prisons Act, 1894; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SYED SIBTEY RAZI): (a) and (b) In response to the need expressed in different forums, including the All India Committee on Jail Reforms, 1980—83,

the National Human Right Commission is of the view that the Prisons Act, 1894 requires to be amended and updated. The Government of India fully shares this view. 'Prisons' being a State subject however, an information with the States has been taken up with a view to consulting them on the lines on which the law manuals relating to Prison administration may be amended by the Centre/State Governments.

Allotment of Port Land by Paradeep Port Trust

272. SHRI PRAVAT KUMAR SAMANTARAY: Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the parties which have been allotted land by Paradeep Port Trust for

putting up industries for activities connected with the port from 1990 till date alongwith the volume of area and purpose; and

(b) how many of them have used the land as per lease agreement and what action Paradeep Port Trust is contemplating to take in case of nonutilisation or misutilisation of land as per lease agreement?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) Seven (7) parties have been allotted land by Paradeep Port Trust for putting up industries for activities connected with the Port from 1990 till date. Details of Volume of area, purposes etc. of these parties are as under:—

S.No.	Name of the Party	Volume of area leased (Sq. ft.)	Purpose
1.	Dredging Corporation of India (D.C.I.)	21780	Office
2.	Indian Oil Corporation (I.O.C.)	65340	Bunkering
3.	Indian Oil Corporation (I.O.C.)	3267000	Oil Terminal
4.	Orissa Stevedores	11320	Office
5.	Kash Services	5445	Office
6.	Indian Oil Corporation (I.O.C.)	261360	Railway Siding
7.	Indian Oil Corporation (I.O.C.)	436600	Railway Siding

(b) Only Dredging Corporation of India (DCI) has not utilised the land allotted by the Port Trust. A show cause notice for cancellation of the lease deed has been issued to the party by the Paradeep Port Trust for not utilising the allotted leased land.

Police Personnel Found Guilty in Misuse of Sections 107 And 151 of Cr. P.C. in Delhi

273. SHRI RAJ NATH SINGH: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of police personnel

found guilty for misuse of sections 107 and 151 of Criminal Procedure Code in Delhi during the last three years; and

(b) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. MEIJINLUNG KAMSON): (a) Six police personnel have been found responsible for improper application of section 107 and 151 of Code of Criminal Procedure in Delhi during the last three years 1992, 1993 & 1994.

(b) Details of action taken are enclosed in the statement.